

Industrial and Financial Reconstruction (BIFR) on 21.9.95, the BIFR had generally suggested that the Government might consider merger of loss making units of the Fertilizer Corporation of India Ltd. (FCI) with other public sector units while formulating the revival package for FCI. Accordingly at the time of tying up funds for fresh investment in FCI as per the revival package the Government had explored the possibility of merger of some of the units of FCI with cash surplus public sector enterprises (PSEs). However, no PSE had evinced interest in the proposal. Government has brought this to the notice of B.I.F.R.

केन्द्रीय राज्य फार्म निगम लिमिटेड में वित्तीय संकट

608. चौधरी हरमोहन सिंह:

श्री कनकसिंह मोहनसिंह मंगरोला:

क्या कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि केन्द्रीय राज्य फार्म निगम लिमिटेड को वित्तीय संकट का सामना करना पड़ रहा है;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) इस निगम की स्थापना के उद्देश्य क्या थे?

कृषि मंत्रालय में राज्य मंत्री (श्री अरविंद नेताम): (क) और (ख) राज्य सरकारों/ऐजेंसियों द्वारा भुगतान देर से किए जाने के कारण निगम को नकदी प्रवाह की स्थिति पर अस्थायी रूप से कुछ दबाव पड़ा है।

(ग) निगम के मुख्य उद्देश्य निम्न प्रकार हैं:—

(i) भारत सरकार, कृषि विभाग द्वारा चलाए जा रहे पूर्व केन्द्रीय राज्य फार्मों का रखरखाव।

(ii) अनाज, दलहनों तथा तिलहनों के प्रजनक तथा आधारी बीजों का उत्पादन।

(iii) राज्य बीज निगमों तथा दूसरी अन्य ऐजेंसियों के लिए प्रमाणीकृत बीज उत्पादन।

(iv) अभिज्ञात पूर्व-निर्मुक्त किस्मों के संबंध में "टेस्ट स्टॉक सीड" का उत्पादन।

Formulation of New sports policy

609. SHRI IQBAL SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have formulated any new sports policy in the country;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) what steps are being taken by Government to make sports compulsory in school and colleges in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) (SHRI MUKUL WASNIK): (a) to (c) No, Sir. However, it has formulated a programme of action for the existing National Sports Policy (1984) which was placed in both the Houses of Parliament in August 1992. The thrust areas identified in this programme of action are as follows:

(1) Creating a sports environment;

(2) Broadcasting of sports;

(3) Improving competitive standards; and

(4) Improving standards of sports management.

(d) The Government have taken a number of steps to promote sports in schools and colleges. The Central Advisory Board of Education (CABE) has recommended to make sports and physical education a compulsory subject in schools and colleges. Following are the salient recommendations of CABE for which the States/UTs have been advised to take appropriate action:—

(i) physical education and sports should be made a compulsory part to curriculum and assigned at least 40 minutes everyday for all school going children. A system of evaluation may also be prescribed to assess the fitness and overall participation of the children in physical education and sports throughout the year.

- (ii) Subject teachers may be trained as physical education teachers through pre-service and in-service training courses.
- (iii) The State Government may make their contribution to a sports fund for creation of sports infrastructure in the schools/colleges within the State.
- (iv) Mass participation activities and sports competitions may be organised by all State Governments regularly for schools and colleges.
- (v) In schools and colleges where performance in academics is the criterion for admissions, special weightage may be considered to be given to sports persons who have excelled.
- (vi) State Government may identify at least one school per District as a Sports School for nurturing of talented sports persons.

There is no proposal to make NCC compulsory in schools and colleges.

फरका बांध संबंधी सत्यमूर्ति समिति

610. श्री राम जेठमलानी:

श्रीमती सुषमा स्वराज:

क्या जल संसाधन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि सरकार ने 1992 में फरका बांध परियोजना संबंधी सत्यमूर्ति समिति का गठन किया था;

(ख) यदि हां, तो इस समिति में कुल कितने सदस्य थे और उनके नाम क्या-क्या हैं;

(ग) क्या उक्त समिति ने सरकार को अपना प्रतिवेदन प्रस्तुत कर दिया है;

(घ) यदि हां, तो क्या यह भी सच है कि उस प्रतिवेदन में यह कहा गया है कि उक्त परियोजना में आवश्यकता से अधिक कर्मचारी कार्यरत हैं; और

(ङ) यदि हां, तो ऐसे अतिरिक्त कर्मचारियों की संख्या कितनी है और इसके कारण इस परियोजना को प्रति वर्ष कितनी अतिरिक्त हानि हो रही है?

जल संसाधन मंत्रालय में राज्य मंत्री
(श्री पी० वी० रंगैया नायडू): (क) जी हां।

(ख) समिति का गठन इस प्रकार है:—

- | | |
|----------------------------|-----------|
| 1. मुख्य इंजीनियर | — अध्यक्ष |
| केन्द्रीय यांत्रिकी संगठन | |
| केन्द्रीय जल आयोग | |
| 2. निदेशक (वित्त) | — सदस्य |
| जल संसाधन मंत्रालय | |
| 3. निदेशक | — सदस्य |
| निर्माण मशीनरी कन्सल्टेंसी | सचिव |
| केन्द्रीय जल आयोग | |

समिति का गठन नाम से न करके पदनाम से किया गया।

(ग) जी हां।

(घ) समिति ने अधिशेष कर्मचारियों की संख्या का पता नहीं लगाया है।

(ङ) प्रश्न नहीं उठता।

Setting up of fertilizer manufacturing plant at Nellore

611. SHRI MOHAN BABU: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Indian Fertilizer Corporation is setting up a fertilizer manufacturing plant at Nellore in Andhra Pradesh;

(b) if so, whether this would be fifth manufacturing unit in the country;

(c) if so, what is the total cost of this project;

(d) by what time the project is likely to be completed; and

(e) the estimated annual production of fertilizers from this plant?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI EDUARDO FALEIRO): (a) Indian Farmers Fertiliser Cooperative Limited (IFFCO) have submitted a proposal to the Government, for approval under the two